

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application no. OA 06 of 2020 (SZ)

Applicant(s) : Suo motu

Vs.

Respondents : The District Collector & Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER, KERALA
STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE,
THRISSUR, THE 4th RESPONDENT**

1. It is respectfully submitted that the 4th respondent is representing the 2nd respondent also in this application.
2. The Hon'ble NGT vide order dated 02.07.2021 in this OA had directed this respondent to submit a report regarding further actions taken by the Board. It is submitted that the committee constituted in compliance with the order of this Honourable Tribunal for the assessment of environmental damage has submitted the report to the Chairman Of the Board. The application for authorisation under Solid waste Management Rules, 2016 submitted by the Municipality was processed and Authorisation was issued to the Municipality subject to certain conditions.
3. It is further submitted that the data furnished by the Municipality were not sufficient for the assessment of environmental damage and only scant data were available. Hence the committee was of the opinion that the cost of morbidity per tonne of the major pollutant has to be calculated on notional values. As per the indicative methods of damage quantification and EDC estimation, preliminary framework for imposing environment damage compensation was prepared by CPCB in the matter of OA 606/2018 and damage cost due to morbidity per tonne of pollutants (VOCs) emitted is Rs.



253.11. It is learnt that 2 tonnes of mixed plastic waste stored in the RRF of Chalakudy municipality was gutted in the fire accident happened on 08-01-2020. Thus for 2 tonnes of VOCs emitted, cost per case of morbidity is (Rs.253.11 x 2) Rs 506.22/-. The affected population suffering from the morbidity related to ambient air pollution is notionally arrived as 12% of the total population, then the total cost of morbidity will be 506.22 x 5943 (12% of the population) Rs 3008465.46/-. The concepts taken for monetizing the damage cost to flora, biodiversity and social are explained in the environmental damage assessment committee report and the cost calculated is Rs. 84894.18/- and the total indicative and health damages comes to Rs.3093359.64/-

4. Apart from the environmental & health damages assessed, a monetary penalty/ deterrent have to be imposed on the responsible agency to prevent such avoidable mishaps/ accidents in future. In this regard 5 % of the assessed damages have to be imposed as a penalty/ deterrent from the responsible agency. The penalty cost is Rs.154667.98/-. Copy of the report is produced herewith and marked as Annexure R4 (a).
5. It is submitted that the Municipality has arranged door to door collection for non bio degradable wastes from both establishments and households, and for bio degradable wastes from the establishments. They are having a windrow composting unit of 2TPD, vermi compost units of 0.5 TPD, two aerobic facility units (Thumboormuzhi model) of capacity 0.6TPD, and two biogas plants of total 0.85 TPD capacity to facilitate centralised treatment and disposal of the biodegradable wastes collected. They have supplied decentralised facilities to 1295 households. Majority of the households are reported to be using their own land for disposal of biodegradable waste using conventional methods.
6. It is submitted that the municipality has submitted an affidavit regarding the additional proposed facilities for the treatment of solid waste management which includes supply of decentralised facilities to additional 2543 households within 6 months, setting up of MCF at 4 sites, and installation of



an incinerator which meets the operating and emission standards prescribed in Schedule II of the Solid Waste Management, Rules, 2016 for the treatment of sanitary waste. Based on this, Authorisation under SWM, Rules, 2016 has been issued to the Municipality for a period of one year. The validity will be further extended for another four years after the commissioning of the proposed facilities. Copy of the Authorisation issued to the Municipality is produced herewith and marked as Annexure R4 (b).

Dated this the 28th day of July, 2021



FOURTH RESPONDENT